

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00716/2019

DATED THIS THE 16TH DAY OF AUGUST, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

M. Ravisankar,
Aged about 45 years,
S/o M. Thippe Swamy,
Working as Scientist-D/
District Informatics Officer,
NIC District Centre,
Chikkaballapur 562 101 &
r/a Annapurna Nilaya,
behind Vinayaka Temple,
Municipal Layout, 2nd Cross,
Chikkaballapur 562 101
..... Applicant
(By Advocate M/s M. Nagaprasanna Associates)

Vs.

1. Government of India
Ministry of Electronics & Information
Technology, National Informatics
Centre, New Delhi 110 001
Represented by its Director

2. State Informatics Officer/
Deputy Director General,
National Informatics Centre,
Karnataka State Unit, 6th & 7th Floor,

Mini Tower, Dr. Ambedkar Veedhi,
Bengaluru 560 001

....Respondents

(By Shri Vishnu Bhat, Counsel for the Respondents)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Heard. On the last occasion Shri Vishnu Bhat, learned counsel for the respondents, had submitted that applicant had been offered Ananthapur where his wife and child is staying but then he had not availed of it. Apparently Shri Nagaprasanna, learned counsel for the applicant, submits that had it been offered to him he would have accepted it gladly because that is where his wife and child is staying and the child is suffering from epilepsy and therefore coming under the ambit of the DoPT circular in this regard. But now Shri Vishnu Bhat on instructions submits that there is no vacancy in Ananthapur now. Apparently applicant is now transferred to Bagalkot which is 500 kms away whereas Ananthapur is only hardly 150 kms. Therefore, we will pass a conditional order directing the respondents to keep the applicant in Chikkaballapur till a vacancy arises in Ananthapur and immediately as the vacancy arises in Ananthapur, transfer him to Ananthapur. At this point of time Shri Vishnu Bhat points out that the matter about Ananthapur is mentioned in the reply statement itself. It is recorded. Let the applicant continue at Chikkaballapur for the time being and on arising of a vacancy in Ananthapur let him be immediately transferred to Ananthapur.

2. The OA is allowed to this limited extent. No order as to costs.

(C.V. SANKAR)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00716/2019

Annexure A1:Copy of the discharge summary of the applicant issued in 2017

Annexure A2:Copy of the discharge summary of the applicant issued in 2018

Annexure A3:Copy of the office order dated 28.05.2019

Annexure A4:Copy of the representation of the applicant dated 30.05.2019

Annexure A5:Copy of the service certificate of the wife of the applicant

Annexure A6:Copy of the representation of the applicant dated 17.06.2019

Annexure A7:Copy of the reply of the 1st respondent dated 20.06.2019

Annexure A8:Copy of the OM dated 10.01.2019

Annexure A9:Copy of the communication dated 05.06.2019

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